

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 80 of 2020

IN THE MATTER OF:

Markand Adhikari

...Appellant

Vs

Central Bank of India and Anr.

....Respondents

Present:

**For Appellant: Mr. Prashant Jain and Ms. Akriti Dwivedi,
Advocates.**

For Respondents: Mr. O P Gaggar, Advocate

ORDER

19.03.2020 The Appellant is permitted to file Rejoinder before the Office of the Registry, of course during the course of day, with a copy being served to the other side well in advance, if not already served.

List the matter 'For Admission (After Notice)' on **9th April, 2020**.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)